

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CP No. 32 (ND)/2010

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
08.11.2017**

**NAME OF THE COMPANY: Ranjan Cosmetics (Madras) Ltd. Vs. SRM
Infrastructure**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Raj Shekhar Rao & Mr. Aman Varma, Advocates		
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	For the Respondent:	Ms. Neha Tandon, Advocate		
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ORDER

CA No. 255 /2017 has been filed by the Respondent. Respondents are now amenable to the execution of the Sale Deed which is subject matter of the present petition for execution of the compromise arrived at.

Ld. Counsel for the Petitioner now prays for some time to look into the logistics. He is granted two weeks time to take definite steps.

To come up on 10th January, 2018.

Sd/-

**(S. K. Mohapatra)
Member (T)**

Sd/-

**(Ina Malhotra)
Member (J)**